

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 106/MP/2019**

Subject : Petition under Section 79 (1) (c) and 79 (1) (f) of the Electricity Act, 2003 read with the regulatory framework under the Central Electricity Regulatory Commission (Grant of Connectivity, Long-Term and Medium Term Open Access to the Inter-State Transmission and related matters), Regulations, 2009, as amended from time to time, seeking issuance of appropriate directions to the generators to execute the revised Implementation Agreements with fresh timelines for the expedient and efficient execution of the generation plants and the associated transmission system, which is being implemented by the Petitioner under the Uttarakhand Integrated Transmission Project (UITP) as deemed inter-State Transmission System (ISTS), that is required for providing Long Term Open Access (LTA) for evacuation of power from the said generation plants and to also enter into tripartite Long Term Access Agreements (LTA Agreements) with the Petitioner and the Central Transmission Utility.

Petitioner : Power Transmission Corporation of Utarakhand Limited

Respondents : Power Grid Corporation of India Limited & Others

Date of Hearing : 27.9.2019

Coram : Shri P. K. Pujari, Chairperson  
Dr. M. K. Iyer, Member  
Shri I.S. Jha, Member

Parties present : Shri Divyanshu Bhatt, Advocate, PTCUL  
Shri M.G. Ramachandran, Senior Advocate, THDC, SJVNL  
Shri Anushree Bardhan, Advocate, THDC, SJVNL  
Shri Rajeev Agarwal, SJVNL  
Shri S.M Siddiqui, THDC  
Shri P.C. Ratan, THDC  
Ms. Suparna Srivastava, Advocate, PGCIL  
Ms. Nehal Sharma, Advocate, PGCIL  
Dr. V.N Paranjape, PGCIL  
Ms. Swati Verma, PGCIL  
Shri Victor Das, Advocate, L&T Uttaranchal Hydropower Ltd.  
Shri Prafulle Gupta, Advocate, L&T Uttaranchal Hydropower Ltd.  
Shri Akshay, Advocate, L&T Uttaranchal Hydropower Ltd.  
Shri Gaurav Dudeja, Lanco Mandakini Hydro energy Pvt. Ltd.  
Shri M.k. Malviya, NTPC

## **Record of Proceedings**

Learned Proxy counsel for the Petitioner submitted that arguing counsel in the matter is not available due to personal difficulty and requested to adjourn the matter. Learned senior counsel for the Respondent, SJVNL objected the same.

2. Learned counsels for the Respondents, NTPC and Lanco requested for time to file their replies.
3. After hearing the learned senior counsel and learned counsel for the parties, the Commission directed the Respondents to file their replies, by 7.10.2019 with an advance copy to the Petitioner who may file its rejoinder, if any, by 14.10.2019.
4. The Commission directed the Petitioner to file the status of the transmission elements on affidavit by 7.10.2019.
5. The Commission directed that due date of filing the information, replies and rejoinders should be strictly complied with. No extension shall be granted on that account.
6. The Petition shall be listed for hearing in due course for which separate notice will be issued.

**By order of Commission**  
**Sd/-**  
**(T. D. Pant)**  
**Deputy Chief (Law)**